GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA

UNSTARRED QUESTION NO:191
ANSWERED ON:21.07.2003
HURDLES ON TAXI TRACK
DR. KIRIT SOMAIYA

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the hurdles on taxi track at Mumbai Airport has been cleared;

(b) if so, whether the Airport Authorities have asked the Maharashtra Government to remove encroachments near taxi tracks;

(c) if so, the reaction of the Government thereto;

(d) the time wasted due to these obstacles;

(e) the reasons for delay in the extension of taxi track;

(f) the efforts initiated by airports authority in this regard; and

(g) the benefits likely to accrue therefrom?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)
(a):- No, Sir.

(b):- Yes, Sir.

(c):- State Government has repeatedly assured and fixed different dates for removal of these encroachments but the encroachments are yet to be removed.

(d):- Airports Authority of India (AAI) entered into a tripartite agreement in February, 2001 with Shivshahi Punarvasan Prakalp Limited (SPPL)/SlumRehabilitation Authority (SRA) and the area was to be cleared by June 2001.This is yet to be cleared. Heavy aircraft such as B-747, etc. needs additional time to the tune of maximum 2 minutes for backtracking before take-off from the runway, after entering from Taxiway-B3.

(e) Shivshahi Punarvasan Prakalp Limited (SPPL) has not made the available land to AAI cleared of encroachments. Besides, SPPL has also not constructed boundary wall as a deposit work on behalf of AAI as per a separate agreement.

(f):- AAI and the Ministry have repeatedly requested Government of Mahrashtra for removal of encroachers from the land falling under proposed B-3 taxi track. Meetings have also been held at various levels with Maharashtra Government.

(g):- Extension of B-3 taxi track will result in augmenting the capacity of main runway at Mumbai Airport. It will reduce the holding time for the aircraft for landing/takeoff; saving in time and fuel cost for the airlines.